

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.60 of 2003

Wednesday, this the 29th day of January, 2003

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.
Hon'ble Maj. Gen. K.K.Srivastava, A.M.

Mahabir Prasad Sharma,
Son of Shri Babu Ram Sharma,
aged about 48 years,
R/o Village Nidhauri Kalan,
District Etah.

- Applicant.

(By Advocate : Shri A.B.L.Srivastava)

Versus

1. Union of India through
the Director General Post, New Delhi.
2. The Director Postal Services,
Office of Post Master General,
Agra Region, Agra.
3. The Superintendent Post Offices,
Etah Division, Etah.
4. The Asstt. Superintendent (West),
Etah.
5. The Sub Post Master, Nidhauri Klan,
District Etah.

- Respondents.

(By Advocate : Shri R.C.Joshi)

ORDER (ORAL)

By Hon'ble Mr. Justice R.R.K.Trivedi, V.C. :

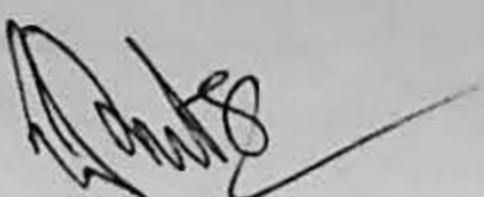
By this OA under Section 19 of the A.T. Act, 1985,
the applicant has challenged the order dated 11.9.2002 by
which arrangement has been made for exchange of Mail
Packet, as the Bus service in that route has been disrupted.


Contd....2.

1. The second relief is for a direction to respondents to pay ~~to~~ the appropriate scale for rendering duty beyond 3.45 hours day, as per rules.

2. After hearing counsel for the applicant at length, we do not find any infirmity in the order calling for our interference. So far as the extra allowances ~~for~~ discharging the duty beyond 3.45 is concerned, the applicant shall ~~make~~ a representation before respondent No. 3, which shall be considered and decided by a reasoned order within three months from the date of receipt of the copy of the order.

3. Subject to aforesaid direction, the OA is disposed of. No order as to costs.



A.M.



V.C.

RKM/